

the pay scales of Class I and Class II officers other than Marine Officers of a major port;

(b) if so, what are the details of the terms of reference for the said committee;

(c) whether the payment of interim relief to the employees of the major ports is one of the terms; and

(d) if not, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/TO?^ ^ a ^ ^^

\*k qft^T \*Tcft (SHRI RAJ BAHADUR) : (a) to (d) A statement giving the information is attached.

#### STATEMENT

A Committee to enquire into and make recommendations on the scales of pay and allowances of (i) Class I and Class II officers of services other than marine services under the Commissioners for the Port of Calcutta and the Trusts administering the other Ports and (ii) Class I and Class II officers of Dock Labour Boards at the Major ports has been constituted with effect from the 1st March, 1971. A copy of the terms of reference of the Committee is attached. They cover the question of grant of interim relief to the categories of officers covered by its terms of reference, pending the submission of final report.

#### Terms of Reference

To enquire into and make recommendations on the scales of pay and allowances of (i) Class I and Class II officers of services other than marine services under the Commissioners for the Port of Calcutta and the Trusts administering the other major ports and (ii) Class I and Class II officers of Dock Labour Boards at the major ports.

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The Committee may also consider and make recommendation on the question of grant of any interim relief to the categories of officers covered by its terms of reference, pending the submission of its final report.

The Committee is requested to have regard, while making its recommendations, to the economic conditions in the country, the resources of the Ports, the demands thereon, such as those on account of developmental planning and the repercussions the recommendations may have on employers of similar personnel in the public sector.

The Committee will make its recommendations as soon as possible.

NOTE.—The posts of Chairman of the Major Port Trusts and of the Calcutta Port Commissioners and the posts of Deputy Chairman, Calcutta Port Commissioners, and the General Manager of the Bombay Port Trust will be outside the purview of the Committee.

#### HINDI HIGH SCHOOL, CALCUTTA

793. SHRI A. P. CHATTERJEE : Will the Minister of EDUCATION AND SOCIAL WELFARE/शिक्षा और समाज कल्याण मंत्री be pleased to state :

(a) whether on or about 10th December, 1970 a memorandum was submitted to the then Union Minister of Education requesting him to intervene and stop the move of the management of Hindi High School at Calcutta to get affiliation from the Central Board of Education; and

(b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/शिक्षा और समाज कल्याण

मंत्रालय में उप-मंत्री (PROF. D. P. YADAV) : (a)

Yes, Sir.

(b) As the Hindi High School, Calcutta was not getting any grant-in-aid from the State Education Department, its application for recognition was received directly by the Central Board of Secondary Education which got the school inspected by a Committee and granted recognition as per rules of the Board. However, on receipt of the memorandum, the Board asked for the comments of the school management. On receipt of the management's reply, the Board has requested the Deputy Chief Inspector of Secondary Schools, West Bengal, who is reported to have conducted an enquiry into the allegations made against the school, to furnish a copy of the report. The Board is awaiting the receipt of the report.

#### HINDI HIGH SCHOOL, CALCUTTA

794. SHRI A. P. CHATTERJEE : Will the Minister of EDUCATION AND SOCIAL WELFARE, शिक्षा और समाज कल्याण मंत्री be pleased to state:

(a) whether the authorities of the Hindi High School, Calcutta obtained provisional recognition from the Central Board of Secondary Education, New Delhi; and

(b) if so, under what circumstances was the recognition given?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE, शिक्षा और समाज कल्याण मंत्रालय में उप-मंत्री (PROF. D. P. YADAV) : (a) Yes, Sir.

(b) On receipt of an application from the school management for recognition, the school was got inspected by a Committee of the Central Board of Secondary Education and recognition granted as per rules of the Board.

#### SECOND INTERIM RELIEF to CENTRAL GOVERNMENT EMPLOYEES

795. SHRI T. V. ANANDAN : Will the Minister of FINANCE, वित्त मंत्री

be pleased to state :

(a) whether Government propose to grant second interim relief to the Central Government employees; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, वित्त मंत्रालय में राज्य मंत्री (SHRI K. R. IGANESH) :

(a) No, Sir. A review of the position for the grant of any further interim relief will arise only when the twelve monthly average of consumer price index reaches 228.

(b) Does not arise.

#### TRAINING TO PREVENT HIJACKING

796. SHRI M. K. MOHTA : Will the Minister of TOURISM AND CIVIL AVIATION, पर्यटन और नागर विमानन मंत्री be pleased to state :

(a) whether there is any proposal under Government's consideration to impart special training to the concerned staff to prevent hijacking in future, and if so, the details thereof; and

(b) what other steps have been taken by Government in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION, पर्यटन और नागर विमानन मंत्री (DR. KARAN SINGH) : (a) and

(b) While no special training is envisaged, security arrangements have been strengthened and personnel deployed in this connection are suitably briefed.

#### PL 480 ASSISTANCE

305. DR. B. N. ANTANI :  
SHRI K. L. N. PRASAD :

Will the Minister of FINANCE, वित्त मंत्री be pleased to state :

(a) whether an agreement for fresh PL 480 assistance was concluded with the USA recently ; and

t Transferred from the 28th May, 1971.